

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

BULLETIN PART-II

(General information relating to legislative and other matters)
(Wednesday, 29th June, 2005/ 8, Ashadha, 1927 (Saka))

No. 93

Subject: **Reconsideration of the 'Delhi Municipal Corporation (Prevention of Defection) Bill, 1996'**

Hon'ble Members are hereby informed that the 'Delhi Municipal Corporation (Prevention of Defection) Bill, 1996', which had been passed by the previous assembly on the 25th October, 1996 had been reserved for the consideration of the Hon'ble President of India by the Hon'ble Lieutenant Governor, Delhi.

The Bill has now been returned by the Hon'ble President for the reconsideration of the Legislative Assembly of the National Capital Territory of Delhi under section 25 of the Government of the National Capital Territory of Delhi Act, 1991. The Hon'ble Lieutenant Governor has sent the following message dated 17th June 2005 in this regard.

"The President of India has considered the 'Delhi Municipal Corporation (Prevention of Defection) Bill, 1996' and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi to reconsider the Bill and suitably amend its clauses as under: -

1. to suitably amend the definition of the word "Government" appearing in sub-clause (C) of clause 2 of the Bill as "the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239AA of the Constitution";
2. to insert the word "not" before the word "voting" appearing in clauses 6 of the said Bill;
3. to justify the need to retain clause 4 of the said Bill in view of the omission of paragraph 3 of Tenth Schedule to the Constitution of India by the Constitution (Ninety-First Amendment) Act, 2003; and
4. other consequential amendments which may be required to be made in the Bill.

The Bill is, therefore returned for reconsideration of the Legislative Assembly under the proviso to section 25 of the Government of National Capital Territory of Delhi Act, 1991 (No. 1 of 1992) read with rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 2004.

Sd/-
B.L. Joshi
Lt. Governor, Delhi."

SIDDHARATH RAO
SECRETARY